

(a) whether Government has conducted any survey about the continuation of domestic violence including sexual violence against women, despite the law prohibiting such violence; and

(b) if so, the effective steps being taken or proposed to be taken to prevent such violence?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) As per National Family Health Survey III (2007) data, approximately 35.4% of women in the age-group of 15-49 and approximately 40% of women in case of ever married women, have experienced physical or sexual violence. 6.7% of all women have experienced both physical and sexual forms of domestic violence. Further, the data suggests that both physical and sexual forms of domestic violence against women are higher in rural as compared to urban areas.

(b) The Protection of Women from Domestic Violence Act, 2005 is a civil law intended to fill the gaps in existing criminal legal framework. This law aims to provide various types of reliefs to those women, who experience violence in the domestic environment. This law has been in force for about 3 years.

#### **Funds for child welfare schemes**

1980. SHRI Y.P. TRIVEDI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the funds released and spent for child welfare schemes, State-wise especially in Maharashtra;

(b) the details thereof, rural and urban area-wise; and

(c) the benefits reached to poor people like minorities in the State?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The funds released to States/UTs alongwith the details of benefits provided under child welfare schemes are available on the website of the Ministry of Women and Child Development *i.e.*, [www.wcd.nic.in](http://www.wcd.nic.in). This information is also available in the Annual Reports of this Ministry which are available in the Library of the Rajya Sabha. All the schemes of this Ministry cater to all the communities.

#### **Anganwadi workers and helpers**

1981. SHRI T.K. RANGARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of the number of Anganwadi workers and helpers, State-wise;

(b) the amount of remuneration provided to each worker and helper;

(c) whether Government considers hike in their remuneration, in view of the escalating cost of living;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) There are 10,03,319 Anganwadi workers and 9,88,779 Anganwadi helpers in the country as on 30.9.2009. State-wise details are given in the Statement (See below).

(b) Presently, the honorarium being paid to Anganwadi workers ranges from Rs.1438/- to Rs.1563/- per month, depending upon their qualifications and experience, whereas Anganwadi helpers and Anganwadi workers engaged in Mini-AWCs are paid an honorarium of Rs.750/- per month. Details are available at Ministry's website [www.wcd.nic.in/icds.htm](http://www.wcd.nic.in/icds.htm).

(c) to (e) The rates of the honoraria being paid to Anganwadi workers and helpers have been revised upwardly recently *w.e.f.* 1.4.2008. Therefore, at present there is no proposal for hike in their honoraria at such a short interval.

**Statement**

*Details of Anganwadi Workers (AWWs) and Helpers (AWHs) working at Anganwadi Centres under ICDS scheme as on 30.9.2009*

Sl. No.	Month of report	State/UT	No. of Anganwadis Workers (AWWs)		No. of Helpers	
			Sanc-tioned	In-position	Sanc-tioned	In-position
1	2	3	4	5	6	7
1.	09/09	Andhra Pradesh	91307	71665	80481	70700
2.	09/09	Arunachal Pradesh	6028	4277	6028	4277
3.	03/09	Assam	59695	36849	56728	36849
4.	04/07-	Bihar	91968	60041	86528	59797
5.	07/09	Chhattisgarh	64390	33786	55709	32859
6.	09/09	Goa	1212	1183	1212	1094
7.	09/09	Gujarat	48617	42237	47491	42141
8.	09/09	Haryana	25699	17263	25187	17112
9.	07/09-	Himachal Pradesh	18925	17652	18386	17630
10.	12/08	Jammu and Kashmir	28577	16409	28577	18474
11.	04/09	Jharkhand	38186	31216	35635	31163
12.	08/09	Karnataka	63377	53658	60046	54037

1	2	3	4	5	6	7
13.	09/09	Kerala	33115	32217	32986	32216
14.	05/09-	Madhya Pradesh	90999	68161	78929	67520
15.	08/09	Maharashtra	110486	81885	97475	80048
16.	03/08	Manipur	11510	7621	9958	7621
17.	09/09	Meghalaya	5115	3377	3881	3377
18.	06/09	Mizoram	1980	1682	1980	1682
19.	09/09	Nagaland	3455	3194	3455	3194
20.	08/09	Orissa	71134	43475	60918	42763
21.	09/09	Punjab	26656	21465	25436	21465
22.	09/09	Rajasthan	61119	49955	54915	47403
23.	08/09	Sikkim	1233	981	1233	969
24.	07/09-	Tamil Nadu	54439	46638	49499	43707
25.	08/09	Tripura	9878	6413	9878	6612
26.	08/09	Uttar Pradesh	187517	145980	165331	143016
27.	08/09	Uttarakhand	23159	8844	18039	8493
28.	03/09	West Bengal	117170	86935	117170	84320
29.	09/09	A and N Islands	720	672	689	672
30.	08/09	Chandigarh	500	370	500	370
31.	08/09	Delhi	6606	6097	6606	6106
32.	07/09	Dadra and Nagar Haveli	253	247	219	219
33.	03/09	Daman and Diu	107	102	107	102
34.	03/09	Lakshadweep	107	87	96	87
35.	08/09	Puducherry	788	685	788	684
ALL INDIA			1356027	1003319	1242096	988779

#### Honorarium to Anganwadi workers and helpers

1982. SHRI SYED AZEEZ PASHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has taken any action on the report of the Review Committee for examining current levels of honorarium and other related issues of Anganwadi workers and helpers;